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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 629/91.

Dt. of Decision : 13.7.94.

Mr. K. Obulesu

.. Applicant.

Vs

1. The Sub-Divisional Officer,  
Telecom, Gadwal - 509 125.
2. The Telecom District Engineer,  
Mahabubnagar-509 050.
3. The Chief General Manager, Telecom,  
A.P., Hyderabad - 500 001.
4. The Director-General, Telecom,  
(representing Union of India)  
New Delhi - 110 001.

.. Respondents.

Counsel for the Applicant : Mr. C. Suryanarayana

Counsel for the Respondents: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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OA 629/91.

Dt. of Order: 13-7-94.

(Order of the Divn. Bench passed by Hon'ble  
Sri A.V. Maridasan, Member (J) ).

\* \* \*

The applicant who has been working as Casual Mazdoor  
from 1-4-89 till <sup>5-11-90</sup> / and whose services was terminated with  
effect from 6-11-90 has in this application prayed that his  
termination may be declared as invalid and to consider him  
for conferment of temporary status and other benefits available  
to Casual Mazdoor.

2. The Respondents have contended that the services of the  
applicant were dispensed with as there was no necessity for  
engagement of Casual Mazdoor and ~~there is~~ no Casual Mazdoor,  
junior to the applicant was engaged. Hence the Respondents con-  
tends that the applicant does not have a legitimate grievance  
to approach this Tribunal. In the light of the pleadings,  
counsel of either side submit that the application may be dis-  
posed of directing that the applicant's name may be entered at  
the appropriate place in the seniority list of Casual Labour  
taking into account that he belongs to Scheduled Caste Communi-  
ty ~~and~~ to re-engage him in preference to the persons with less  
number of days of Casual Work to their credit and to consider  
him for grant of Temporary Status etc., in his term. In the  
light of the above submissions, the application is disposed with  
with the following directions to the Respondents :-

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....3.

(a) to include the applicant's name in the seniority list of the Casual Labour at appropriate place, if it is not included already;

(b) to consider the applicant's case for re-engagement in preference to ~~the~~ persons with less number of working days <sup>to this Grade</sup> keeping in view the the fact that the applicant belongs to Scheduled Caste Community and to confer temporary status and other benefits on him in accordance with rules. *in his term*

3. There is no order as to costs.

*Jayas*  
(A.B.GORTHI)  
Member (A)

*Alenus*  
(A.V.HARIDASAN)  
Member (J)

Dt. 13th July, 1994.  
Dictated in Open Court.

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DEPUTY REGISTRAR(J)

Copy to:

1. The Sub Divisional Officer, Telecom, Gadwal - 509 125.
2. The Telecom District Engineer, Mahaboobnagar - 509 050.
3. The Chief General Manager, Telecom, A.P., Hyderabad - 500 001.
4. The Director General, Telecom, Union of India, New Delhi - 110 001.
5. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyd.
6. One copy to Mr.V.Bhimanna, AddlCGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

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3rd page  
18/7/94